



**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE G. S. AHLUWALIA
ON THE 18th OF SEPTEMBER, 2024
WRIT PETITION No. 26583 of 2024
SHIVNARAYAN PANDEY
Versus
THE STATE OF MADHYA PRADESH AND OTHERS**

Appearance:

Shri Ajit Singh - Advocate for the petitioner.

Shri Abhishek Singh - Government Advocate for the respondents/State.

ORDER

This petition under Article 226 of Constitution of India has been filed seeking the following reliefs :-

“7.1 यह कि इस परमादेश रिट के माध्यम से अपने द्वारा प्रस्तुत अभ्यावेदन दिनांक 22.08.2024 (प्रदर्श-पी/4) का निराकरण विधिक प्रक्रियाओं के तहत उत्तरवादी कं. 1 के माध्यम से कराये जाने के आदेश पारित करने की कृपा करें।

7.2 यह कि, याचिकाकर्ता के द्वारा कय किये गये कृषि भूमि का ऑन-लाईन नामांतरण आवेदन दिनांक 27.05.2024 (प्रदर्श-पी/3) का निराकरण विधिक प्रक्रियाओं के तहत उत्तरवादी कं. 2 के माध्यम से कराये जाने की आदेश पारित करने की कृपा करें।

7.3 याचिकाकर्ता के द्वारा प्रस्तुत याचिका में वर्णित तथ्य एवं आधारों के आधार पर कोई सहायता या अनुतोष जो माननीय न्यायालय उचित समझे दिलाये जाने के आदेश पारित करने की कृपा करें।”

2. It is submitted by counsel for petitioner that by sale deed dated 20.5.2024 he has purchased Khasra No.118/4/1, area 0.676 hectares for a consideration amount of Rs.12,99,813/-. Thereafter, an application for mutation of his name was filed. However, the said application is still pending. The petitioner has also approached the Collector, Sehore for completion of his mutation proceedings but no action has been taken.



3. Per contra, the petition is vehemently opposed by counsel for State. However, it is submitted that since the petitioner has already approached the Collector, Sehore by making an application on 22.8.2024, therefore, the said application shall be taken note of by Collector, Sehore and if required necessary instructions shall be issued.
4. Heard the learned counsel for parties.
5. According to the petitioner, he has purchased the land in question by a registered sale deed dated 20.5.2024 and his application for mutation is pending.
6. Since the petitioner has already approached the Collector, Sehore by making application on 22.8.2024, therefore, this petition is **disposed of** with a direction to the Collector, Sehore to decide the said application within a period of one month from today and if necessary he would also issue instructions to his subordinates.
7. Needless to mention here that this Court has not considered the merits and demerits of the case and this direction should not be construed as a direction to mutate the name of petitioner and the name of petitioner shall be mutated in accordance with law after hearing all the necessary parties.

(G.S. AHLUWALIA)
JUDGE

TG/-